

Central Administrative Tribunal
Principal Bench, New Delhi.

(b)

O.A.No.1172/94

New Delhi this the 16th Day of January, 1995.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Brij Lal,
Deputy Commissioner of Income Tax,
Ghaziabad Range (U.P.),
C.G.O. Building,
Hapur Road, Ghaziabad.
S/o Late Sh. Bhagwati Prasad,
R/o 126, Sreshtha Vihar,
Delhi-92. Applicant

(Sh. Manish Sharma, proxy counsel for Sh. Arun
Bhardwaj, advocate)

versus

1. Union of India,
through Secretary,
Department of Revenue,
Ministry of Finance,
Government of India,
New Delhi.
2. Secretary,
Central Board of Direct Taxes,
New Delhi. Respondents

(through Sh. V.P. Uppal, advocate)

ORDER(ORAL)
delivered by Hon'ble Mr. Justice S.K.Dhaon, V.C.(J)

In view of the order passed today in the
Miscellaneous Application filed today in the court, we
but
dismiss this O.A. / without any order as to costs.

(B.N. Dhoundiyal)

Member(A)

(S.K. Dhaon)

Vice-Chairman(J)

/vv/